

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

URGENT

To

The Chief Engineer,
PW (R&B) Department,
Jammu /Srinagar.

No: 33616-17/9nftt

Dated: 30-3-17

Subject: Implementation of resolutions adopted in the Chief Justice Conference, 2016.

Sir,

Kindly find enclosed herewith a copy of format as on 01.04.2017, on the subject cited above. In this regard, I am to request you to furnish the requisite information to this registry as per format annexed by or before 4th April, 2017 positively, for onward transmission to the Secretary General to Supreme Court of India, for further necessary action. The said information be furnished to this office also through fax numbers i.e. 0191-253896 or 0191-2533113.

Matter may be treated as most urgent.

Yours faithfully, .

(Signature)

(R.S. Jain)
Registrar General

(Signature)
29/3/17

Encl:

(Signature)

*Copy forwarded to The J/c NIC, Jammu,
for uploading the same on website.*

29/3/17
Asstt. Registrar (Infrast)
(Signature)
29/3/17

K. Details of Funds Allocated for Infrastructure :**(Rs. in Lacs)**

S. No.		1.10.2015 to 31.12.2015	1.1.2016 to 31.3.2016	1.4.2016 to 30.6.2016	1.7.2016 to 30.09.2016	1.10.2016 to 01.01.2017	1.1.2017 to 1.4.2017	
1.	Source	Law Department (State Sector): State Share/Central Share						
2.	Fund Allocated for the relevant financial year							
3.	Funds Released							
4.	Funds Utilized							
5.	Funds Surrendered							
6.	Funds Re-allocated to other heads							